

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT)(Insolvency) No.721 of 2019**

**IN THE MATTER OF:**

**Power2SME Pvt. Ltd.**

**...Appellant**

**Vs**

**Uttam Strips Ltd. & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Pankaj Bhagat, Advocate**

**For Respondents: Mr. Rakesh kumar and Ms. Chetna Bisht,  
Advocates for Respondent No. 2**

**Mr. K. Datta and Mr. Shivankar Sharma,  
Advocates for Respondent No. 3.**

**O R D E R**

**20.08.2019** Learned Counsel for Respondent No. 3- Oriental Bank of Commerce states that the Bank does not want to file reply affidavit. Learned Counsel for the Respondent No. 2 says that he has already filed reply affidavit. Learned Counsel for the Appellant wants to file rejoinder affidavit. Same may be filed within 10 days.

List the appeal for "Admission (After Notice)" on **12<sup>th</sup> September, 2019.**

[Justice A.I.S. Cheema]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)